

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

5. \*I.A. 981/2022                      I.A. 2327/2021                      I.A. 2079/2021  
I.A. 959/2021                      I.A. 1679/2021      IN      C.P.(IB)-982(MB)/2019

CORAM: SHRI. H.V.SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **18.04.2022**

NAME OF THE PARTIES:    Bank of India

V/s

Resources World Exim Private Limited.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. AniruthPurusothaman,counsel appearing for the RP, Mr. Ayush J. Rajani,counsel appearing for the Suspended Director, are present through virtual hearing.

**I.A. 981/2022**

The above Interlocutory Application is filed by the IRP under Section 12A of the Insolvency and Bankruptcy Code for withdrawal of the CIRP order passed against the Corporate Debtor in view of settlement. The counsel appearing for the Interim Resolution Professional submits that the CoC in its 12<sup>th</sup> meeting dated 07.04.2022 passed a Resolution for withdrawal of the CIRP with 100% voting share as the matter was settled. The Interim Resolution Professional also confirmed that he has received the CIRP costs including his fee.

In view of the above facts and circumstances, this bench feels that it is appropriate to allow the above application filed by IRP. Accordingly, the above I.A. 981/2022 is allowed and the CIRP order dated 19.11.2019 passed against

the Corporate Debtor is withdrawn and the Corporate Debtor is relieved from all the rigorous of moratorium.

In view of allowing the above I.A. 981/2022, all the other pending applications become infructuous and disposed of accordingly.

The main company petition bearing No. 982/2019 need not be listed again.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V.SUBBA RAO  
Member (Judicial)